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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1020 of 2000

New Delhi, this the 14th day of February, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Tikam Singh S/o Shru Saudan Singh  
R/o H.N. 223, Street No. D-5,  
Nand Nagri, Delhi-110031.

-APPLICANT

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India, through  
The General Secretary,  
Sehkari Karya & Rozgar Ministry,  
New Delhi.
2. The Director,  
Nagar & Village Niyojan Sangathan,  
E Block Vikas Bhawan,  
I.P. Estate, New Delhi.
3. The Administrative Officer,  
Nagar Gram & Niyojan Sangathan,  
E-Block Vikas Bhawan, U.P. Estate,  
New Delhi.

-RESPONDENTS

(By Advocate: Shri Rajinder Nischal)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant in this case is aggrieved by the act of the respondents in not regularising him as Peon against the vacant post of Peon and continuing him as Chowkidar only. Applicant had earlier approached this Court by filing OA 556/1999 which was decided by another Bench on 5th August, 1999 in which it was observed as follows:-

A perusal of the Respondents' reply to Para 4.10 and 4.11 of the O.A. reveals that applicant has already been offered a regular Group 'D' post of Chowkidar.

Respondents are directed to act in accordance with the aforesaid offer and thereafter in the event applicant represents for absorption as a Peon consider the same in accordance with the rules and instructions on the subject. Meanwhile in the event that applicant has complete the required period of service as provided in DOPT O.M. dated 10.9.93 and fulfills other eligibility conditions, Respondents should also consider applicant's prayer for grant of temporary status.

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2. The applicant had made a representation and agree with the directions by the Tribunal in said OA 556/1999 and he has annexed at pages 15-19 of the book, however submits that his representation has not yet been decided upon by the respondents.

3. Learned counsel of the respondents submits that the applicant is not eligible to be considered for appointment of Peon because Recruitment Rules do not permit to do the same.

4. Learned counsel for the applicant has submitted that the junior has already been appointed as Peon but fact remains that the directions given in OA 556/1999 says that the applicant has filed representation which has not yet been considered by the respondents.

5. Hence, I dispose of this OA with the directions to the respondents to pass a speaking order on the representation to be made by the applicant. For this purpose, OA be treated as representation and respondents should pass a speaking order within a period of two months from the date of receipt of this order. No costs.

  
(KULDIP SINGH)  
MEMBER(J)

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